

**POST OFFER PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF
GUPTA CARPETS INTERNATIONAL LIMITED**

Registered Office: Opp. Petrol Pump, Ajnala Road, Amritsar-143002, Punjab

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This Post Offer Public Announcement ("POPA") is being issued by Corporate Professionals Capital Private Limited, ("Manager to the Offer") on behalf of Mr. Ajaz Farooqi ("Acquirer") to the Equity Shareholders of Gupta Carpets International Limited ("Target Company") pursuant to and in compliance with SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto.

This Announcement is in continuation of and should be read in conjunction with the Public Announcement dated September 12, 2011, corrigendum to the Public Announcement dated November 28, 2011 and the Letter of Offer ("LOO") dated November 26, 2011.

The terms used but not defined in this announcement shall have the same meaning assigned to them as in the PA and in the LOO.

Name of the Target Company	M/s Gupta Carpets International Limited
Name of the Acquirers and PACs	Mr. Ajaz Farooqi
Name of the Manager to the offer	Corporate Professionals Capital Private Limited
Name of the Registrar to the offer	Beetal Financial & Computer Services Pvt. Limited
Offer details:	
Date of opening of the offer	December 02, 2011, Friday
Date of closure of offer	December 21, 2011, Wednesday

Details of Acquisition:

S. No.	Particulars	Proposed in the Offer Document		Actual	
1.	Offer Price	Rs. 2 per fully paid up equity share and Re.1 per partly paid up equity share		Rs. 2 per fully paid up equity share and Re. 1 per partly paid up equity share	
2.	Shareholding of the Acquirer before acquisition	Nil		Nil	
3.	Shares acquired by way of MOU or market purchases (No. & %)	15,87,100 (36.15%) Equity Shares		15,87,100 (36.15%) Equity Shares	
4.	Shares acquired in the Open Offer	8,78,180 (20%) Equity Shares		1,50,900 (3.44%) Equity Shares	
5.	Size of Open Offer (No. of shares multiplied by offer price per share)	Rs. 17,56,360/-		Rs.3,01,800/-	
6.	Shares acquired after P.A. but before 7 working days prior to the closure date, if any	Nil		Nil	
7.	Post offer shareholding of Acquirers (2+3+4+6)	24,65,280 (56.15%) Equity Shares		17,38,000 (39.59%) Equity Shares	
8.	Pre & Post shareholding of public (No. & %)	Pre offer	Post offer	Pre offer	Post offer
	Number of shares:	28,03,800	19,25,620	28,03,800	26,52,900
	Percentage:	63.85	43.85	63.85	60.41
9.	Status of Escrow Account	The amount lying in the Escrow Account is refunded to the acquirer.			
10.	Payment of interest, if any	Nil			
11.	Status of investor complaints received, if any	Nil			

The Acquirer accepts full responsibility for the information contained in this Public Announcement and are responsible for fulfillments of his obligations as laid down in the SEBI (SAST) Regulations, 1997.

This Public Announcement would also be made available on the SEBI's website www.sebi.gov.in and the website of Manager to the Offer www.corporateprofessionals.com

**Issued on behalf of Acquirer by:
Manager to the Offer**



Corporate Professionals
WHERE EXCELLENCE IS LAW

Corporate Professionals Capital Private Limited

SEBI Reg.No. INM000011435

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Place: New Delhi

Date: January 28, 2012